

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

MAIN CASE No. W.P(PIL). No.124 of 2021

PROCEEDING SHEET

Sl. No	DATE	ORDER	OFFICE NOTE
19.	29.11.2023	<p>Heard Sri S. Sriram, learned Advocate General for the State, and Sri P. Rajasekhar, learned counsel for respondent No.4.</p> <p>Pursuant to our orders passed on 08.11.2023, learned Advocate General has reported that the matter was taken up with his counterpart i.e., the Advocate General for the State of Telangana, who has further issued a communication to the concerned officer in the Government of Telangana to expedite the proposal sent by the Andhra Pradesh Human Rights Commission for the division of the sanctioned posts as also the immovable assets.</p> <p>Although the learned Advocate General has stated that things have started moving in the right direction, we feel that the matter has already been lingering for quite a while, which has seriously affected the proper and smooth functioning of the State Human Rights Commission in the state of Andhra Pradesh.</p> <p>We, therefore, direct that in case nothing fruitful comes out of the assurances extended</p>	

by the learned Advocate General for the State of Telangana, the High Court at Telangana be approached for which, learned Advocate General has no objection and assures the Court that in case nothing fruitful materializes by 10.12.2023, appropriate proceedings would be initiated before the High Court of Telangana by seeking the appropriate relief.

Insofar as the issue of deputing an Inspector General of Police Level Officer to the S.H.R.C. is concerned, a panel has since been forwarded to the S.H.R.C. on 07.11.2023, which contains the name of one Inspector General of Police level Officer, two Deputy Inspector General of Police level Officers, who are stated to be shortly cleared for promotion by the Departmental Promotion Committee (D.P.C.) which is going to be conducted on 18.11.2023.

Learned counsel for the petitioner would submit that appropriate instructions would be conveyed to the learned Advocate General as regards the choice of officers suggested by the letter, dated 18.11.2023, within one week.

In regard to the deputation of officers in the rank of Deputy Superintendent of Police, Inspectors of Police, Sub Inspectors of Police and Constables is concerned, a panel appears to have been sent to the S.H.R.C. along with their service records. However, the S.H.R.C. appears

to have written a communication to the Director General of Police, dated 21.11.2023, indicating that the official respondents should themselves be satisfied with regard to the officers on issues of conduct and integrity and the same be deputed accordingly.

Learned Advocate General states that they would have no problem in issuing formal orders deputing officers of the ranks mentioned hereinabove, who have clean records as regards character, conduct and integrity, and the necessary orders will be passed within one week from today.

List on 27.12.2023.

DHIRAJ SINGH THAKUR, CJ R.RAGHUNANDAN RAO, J

AMD

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